

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00018/2018

&

OA/310/00053/2018

Dated Friday the 12th day of January Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1.M.Saravana Kumar,
2.S.Pappa Saroja,
3.K.Karuppasamy,
4.P.Saravanakumaran,
5.M.Kumar,
6.S.Hariharan,
7.M.Mohan Murali,
8.G.Govindaraj,
9.V.Balasubramanian,
10.K.Kasthuriengen.Applicants

By Advocate M/s. R.Malaichamy

Vs

1.Union of India,
rep by the Director General,
E.S.I. Corporation,
C.I.G. Marg,
New Delhi 110002.
2.The Dean / Medical Superintendent,
E.S.I.C. Hospital,
K.K. Nagar,
Chennai 600078.Respondents

By Advocate Mr. K.C. Ramalingam

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard learned counsel for the applicants. MA 18/2018 filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

i. To direct the respondents to revise and refix their pay in the scale pay of Rs. 4000-6000 and further direct to extend the benefit of the judgments rendered by this Hon'ble Tribunal of Jaipur Bench in OA No. 291/00645/2015 dated 06.12.2016, Hyderabad Bench in OA No. 021/674/2017 dated 16.08.2017 and Principal Bench in OA No. 417/ , MA No. 832/2017 dated 27.07.2017 from the date of appointment as Junior Radiographer of the applicants with all attendant benefits; and,

ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

3. It is submitted that the applicants have made their individual representations on 15.11.2017 for grant of higher pay scale from the date of their joining, fixation of pay in the corresponding level of the 7th CPC and for payment of arrears which are still pending for consideration.

4. Learned counsel for the applicants submits that the applicants would be satisfied if the 1st respondent is directed to dispose of the representations within a stipulated time.

5. To meet the ends of justice, the 1st respondent is directed to duly consider the representations of the applicants dt. 15.11.2017 at

Annexure A-12 in accordance with law and pass reasoned and speaking orders within a period of 12 weeks from the date of receipt of certified copy of this order. It is made clear that the merits of the case have not been gone into.

6. Mr. K.C. Ramalingam takes notice for the respondents.

7. OA is disposed of as above at the admission stage. All legal pleas are kept open.

(B. Bhamathi)
Member(A)
12.01.2018

SKSI